

- (v) it relates to a matter under negotiation with a government of other country and its disclosure may affect the course of negotiations to the detriment of the national interests; and
- (vi) it relates to a matter within the jurisdiction of the Speaker.

Members are requested to kindly take note of the above provisions while tabling notices of Questions so as to avoid disallowance of the questions on the above grounds.

No. 7810

Question Branch

Questions of Excessive Length

Attention of Members is invited to Rule 41(2) (vii) of the “Rules of Procedure and Conduct of Business in Lok Sabha” which is reproduced below:-

“41(2) The right to ask a question is governed by the following conditions, namely:-

* * * * *

(vii) it shall not ordinarily exceed 150 words.”

Sometimes notices of questions tabled by the Members are of excessive length and these have either to be disallowed or referred back to the Members.

Members are, therefore, requested to keep in view the above provisions, while tabling notices of questions.

No. 7811

Question Branch

**Admissibility of Questions seeking information upto Block or District levels
about implementation of Centrally Sponsored Programmes/Schemes**

As information about block or district-wise outlays/expenditure/physical targets/achievements is primarily the concern of State Government, such information is not normally reported to or monitored by the Union Government. Members are, therefore, informed that questions seeking information about implementation of various Centrally Sponsored Programmes/Schemes at block or district levels are ordinarily inadmissible.

Members are, therefore, requested to keep in view the above position, while tabling notices of questions.
